

**In the National Company Law Tribunal, Jaipur**

**CA(A) 342/252(1)/ND/2018**  
**TA No. 63/2018**

**UNDER SECTION 252(1) of COMPANIES ACT, 2013**

**In the matter of:**

**M/s Harit Infra Irrigation Pvt. Ltd. .... Applicant/Petitioners**

**VS.**

**ROC, Jaipur ..... Respondent**

**Order delivered on 04.10.2018**

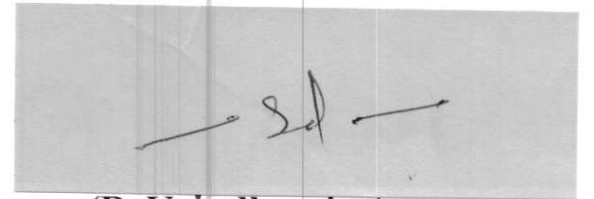
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Manish Sharma, Employer

For Respondent(s) : Dr. Amol Shinde, DROC-DOL

**ORDER**

A Request is made on behalf of learned counsel for the appellant for an adjournment. Learned Deputy Registrar of Companies for ROC is present and it is represented by Learned Deputy ROC that a reply has been duly filed in relation to the appeal. Post the matter for enquiry on 16.11.2018.



**(R. Varadharajan)**  
**Member (Judicial)**